

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 242/2009**

**Coram:**

**Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member**

**Date of Order : 10.02.2015**

**In the matter of:**

Approval of final transmission tariff upto DOCO to 31.3.2009 for 315 MVA ICT-II at Bhattapara Sub-station under Sipat-II transmission System of Western Region from DOCO to 31.3.2009 under Central Electricity Regulatory Commission (Terms and Conditions) Regulations, 2004

**In the matter of:**

Corrigendum to order dated 5.1.2015 in Petition No. 242/2009 issued for implementation of the judgment of the Appellate Tribunal for Electricity dated 3.5.2013 in Appeal No. 118 of 2012

**And**

**In the matter of:**

Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector 29, Gurgaon-122001  
Haryana

.....**Petitioner**

**Vs**

1. Madhya Pradesh Power Management Company Limited,  
Shakti Bhawan, Rampur  
Jabalpur-482 008.
2. Maharashtra State Electricity Distribution Company Limited,  
Prakashgad, 4th floor



Andehri (East), Mumbai-400 052.

3. Gujarat Urja Vikas Nigam Limited,  
Sardar Patel Vidyut Bhawan,  
Race Course Road, Vadodara-390 007.
4. Electricity Department, Government of Goa,  
Vidyut Bhawan, Panaji,  
Near Mandvi Hotel, Goa-403 001.
5. Electricity Department,  
Administration of Daman and Diu,  
Daman-396 210.
6. Electricity Department,  
Administration of Dadra Nagar Haveli,  
U.T., Silvassa-396 230.
7. Chhattisgarh State Electricity Board,  
P.O. Sunder Nagar, Dangania, Raipur  
Chhattisgarh-492 013.
8. Madhya Pradesh Audyogik Kendra Vikas Nigam (Indore) Limited,  
3/54, Press Complex, Agra-Bombay Road  
Indore -452 008

.....**Respondents**

### **CORRIGENDUM**

The tariff for the transmission asset was revised vide order dated 5.1.2015 in the light of the judgement of the Appellate Tribunal for Electricity dated 3.5.2013 in Appeal No. 118 of 2012.

2. It is noticed that in the order dated 5.1.2015, there is an inadvertent typographical error in the transmission charges allowed in para no.18 which is sought to be corrected through this order in exercise of the power by the Commission under



Regulation 103A of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2009, as amended from time to time.

3. Accordingly, the table under para 18 of the order dated 5.1.2015 in Petition No. 242/2009 shall be rectified as under:-

(₹ in lakh)

|                              | <b>2008-09</b> |
|------------------------------|----------------|
| Depreciation                 | 13.61          |
| Interest on Loan             | 24.36          |
| Return on equity             | 15.69          |
| Advance against depreciation | 0.00           |
| Interest on Working Capital  | 2.10           |
| O & M Expenses               | 16.45          |
| <b>Total</b>                 | <b>72.20</b>   |

4. All other terms contained in revision order dated 5.1.2015 in Petition No. 249/2009 remains unaltered.

-sd-  
**(A.S. Bakshi)**  
Member

-sd-  
**(A.K. Singhal)**  
Member

-sd-  
**(M. Deena Dayalan)**  
Member

-sd-  
**(Gireesh B. Pradhan)**  
Chairperson

